

(b) Its main decisions were as under:—

- (1) The question relating to the use of graveyards and mosques in any locality, where there was no muslim population, should be referred to the Central Waqf Council for its advice.
- (2) In the case of mosques situated on Government lands, the Delhi Development Authority and Delhi Administration should take effective measures to get the trespassers evicted and in the case of mosques situated on non-Government lands, the Delhi Municipal Corporation should take the responsibility for eviction. After the trespass was removed the properties should be handed over to the control of the Delhi Waqf Board. The Waqf Board should appoint an adequate number of chowkidars to look after the properties restored to them. In the case of any further encroachments, the police should be immediately informed and it would be the responsibility of the police to take prompt action on such complaints. In this behalf, suitable instructions to S.H.Os. might be issued by the I.G. Police.
- (3) As regards development of properties under agreement with Delhi Administration, it was decided that the whole matter might be examined by a Sub-Committee to be constituted under the Chairmanship of Shri Prem Krishan, the Secretary, Ministry of W.H.&U.D. The Committee might consist of Municipal Commissioner, Dy. Secretary (Waqfs), Land and Development Officer, a Member of the Wakf Board and the Secretary, Delhi Wakf Board. This Sub-Committee should also

examine cases of graveyards and other wakf properties under the control of D.D.A. in respect of which the entry in the revenue records had been shown as "Sarkar Daulat-Madar."

- (4) As regards Wakf properties in respect of which arrears of rent are to be paid by the Custodian, it was decided that the same would be paid to the Board as quickly as possible.

Regarding evicting the illegal occupants from the Wakf properties, the Custodian General would help the Wakf Board in this matter with the assistance of local authorities.

- (5) In all cases of acquisition of Wakf properties, notice under Section 58 of the Wakf Act, 1954, should be served on the Wakf Board apart from the notification under the Land Acquisition Act, 1894, which was of a general nature. Where such notices had not been served, the acquisition proceedings should be stopped. All such cases might also be examined by the Sub-Committee to be constituted as mentioned above.
- (6) As regards Mutation in the revenue records in respect of the ownership of the graveyards, it was decided that this matter should be looked into expeditiously by the Deputy Commissioner, Delhi.
- (7) Regarding restoration of mosque situated in Railway premises, the matter should be taken up for review with the new Railway Minister.
- (8) As regards vacation of mosques and other properties in the slum areas and for transferring the same to the Delhi Wakf Board, it was decided that where the assistance of

of the police was necessary the D.I.G. would issue suitable instructions.

- (9) With regard to allowance the Delhi Waqf Board to undertake development of the Waqf Properties, each case would be decided on its merits by the D.D.A. on the recommendation of the aforesaid Sub-Committee.

(c) The steps the following authorities are taking to implement the decisions:

- (I) *Delhi Administration:* The following steps are stated to have been taken by the Delhi Administration to implement the decisions:—
- (i) The Inspector General of Police has issued instructions to all S.H.Os. in the Union Territory of Delhi to take necessary action in the matter.
- (ii) Instructions have been issued to the Additional District Magistrate (Land Acquisition) Delhi to strictly carry-out the the decision arrived at in the meeting held on the 3rd March, 1967 regarding compliance of the provisions of section 58 of the Waqf Act, 1954 (Central Act No. 29 of 1954) in respect of Wakf properties acquired under the Land Acquisition Act, 1894.

(II) *Delhi Municipal Corporation:*

The following steps are stated to have been taken by the Delhi Municipal Corporation:

The eviction of illegal occupants from mosques and on non-government land has to be done in accordance with a phased programme. The Waqf Board is being asked to furnish a list of mosques on non-government land and the order of priority for their clearance.

Action has already been taken to evict trespassers from Mehandian Graveyard Mirdard Road. It will now be developed into a park.

- (III) *D. D. A.:* It is stated that the detailed notes on the basis of Revenue records and site inspection have been prepared in respect of properties concerning Delhi Development Authority as per list supplied by the Secretary Waqf Board for further discussion in the Sub-Committee.

Manufacture of Scooters

8947. **Shri S. S. Kothari:** Will the Minister of Industrial Development and Company Affairs be pleased to refer to the reply given to Starred Question No. 1147 on the 14th July, 1967 and state:

(a) the reasons for the delay in the screening of applications for licences to manufacture scooters;

(b) the reasons why the existing installed capacity for manufacturing scooters is not being fully utilised; and

(c) the steps Government propose to take to ensure that within the shortest possible period the supply of scooters increases to meet the tremendous demand?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The screening of the applications was kept pending for a time awaiting fixation of the 4th Plan target for scooters and ascertainment of the extent to which the existing units could be expected to contribute towards that target.

(b) Till the end of the year 1965-66 it had not been possible to allocate adequate foreign exchange to the scooter manufacturers for import of components and raw materials to enable full utilisation of their installed capacities.